

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:3149  
ANSWERED ON:27.07.2009  
UTILISATION OF DEFENCE LANDS  
Thakur Shri Anurag Singh

**Will the Minister of DEFENCE be pleased to state:**

- (a) the details of lands lying unutilised in the various cantonments and other defence establishments;
- (b) the steps taken to surrender the surplus lands;
- (c) whether the Government proposes to constitute a Board or Committee to look after the acquisition of lands in a judicious manner; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): Defence land is meant primarily for various defence needs. The requirement of defence land is, gradually increasing and hence cannot be frozen at any point of time. Keeping in view both present and future requirements of the Services, no defence land including land which is presently vacant, can be declared surplus.

(c) & (d): As and when the need arises for acquisition of land for defence purposes, Board of Officers is convened to consider the acquisition, as per laid down norms.